

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Ins) No.1110 of 2019

IN THE MATTER OF:

Equipment Planet

...Appellant

Versus

Udit Infraworld Pvt. Ltd.

...Respondent

For Appellant: Shri Gautam Singh, Advocate

For Respondent: None

ORDER

13.01.2020 None present for the Respondent. On 8th January, 2020 also, nobody was present for Respondent. Earlier one PCS - Mr. Pratik Tripathi was appearing for the Respondent. Counsel for Appellant states that when matter had come up on 8th January, 2020, the PCS had sent e-mail to him that he would be seeking time. The Counsel for the Appellant may by way of abundant caution send e-mail to the PCS for Respondent informing the next date which we propose to give. Counsel for Appellant further states that by way of abundant caution, the Counsel will send the information regarding next date to the Respondent – Corporate Debtor also of which e-mail address is available on MCA website. The Counsel may do so and file proof of sending the e-mails. Counsel may give Registry the e-mail addresses and the Registry also may send intimation of the next date to the PCS and the Corporate Debtor.

List the Appeal 'for admission (after Notice)' on 28th January, 2020.

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

[V.P. Singh]
Member (Technical)

/rs/md